

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
REGIONAL BENCH : ALLAHABAD
COURT No. I**

APPEAL No.E/70001/2015-EX[DB]

M/s Pioneer Trans Energy Ltd.

Appellants

Vs.

**Commissioner (Appeals), Customs, Central Excise & Service Tax,
Lucknow**

Respondent

Appearance:

Request for Adjournment

for Appellant

Shri Sandeep Kumar Singh, Deputy Commissioner (AR),

for Respondent

CORAM:

Hon'ble Justice Shri Dilip Gupta, President

Hon'ble Mr. Anil G. Shakkarwar, Member (Technical)

Date of Hearing : 09/10/2018

NOTE SHEET ORDER

Per: Justice Dilip Gupta

In our opinion the matter can be heard by Learned Single Member. The appeal may, therefore, be listed before Single Member Bench.

2. The office should issue a notice to the parties about the date fixed.

(Dictated in Court)

Sd/-

**(Justice Dilip Gupta)
President**

Sd/-

**(Anil G. Shakkarwar)
Member (Technical)**

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